

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01124/2019
Chandigarh, this the 01st day of November, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)

....

1. Narinder Singh Thind, aged about 53 years (UDC), son of Jaswant Singh, resident of House No. 400, Anand Nagar-A, Shiv Mandir Street Tripuri Town, Patiala – 147001.
2. Navtej Singh, aged 54 years (UDC) son of Mohinder Singh, resident of House No. 306, Aman Bagh Colony, Opposite Bye Pass, Sirhind Road, Patiala – 147001.
3. Avtar Singh, aged 52 years (UDC) son of S. Harnek Singh, resident of Village Budhanpur, P.O. Bahadurgarh, District Patiala – 147001.
4. Inderjit Singh, aged about 53 years (UDC) son of Gurdev Singh resident of VPO Badouchhi Kalan, Tehsil and District Sri Fatehgarh Sahib- 140407.
5. Harjinder Singh, aged 49 years (Stenographer-III), son of Harnek Singh, resident of House No. 45, General Harbaksh Enclave, Opp. Punjabi University, Patiala – 147001.
6. Manjit Singh, aged 56 years (Stenographer Grade III), son of S. Bhajan Singh, resident of Sant Hazara Singh, Patiala Road, Sanaur, District Patiala – 147001.
7. Dapinder Singh, aged 50 years (LDC), son of Teja Singh, resident of Village Hardaspur, Tehsil and District Patiala – 147001.
8. Pardeep Singh, aged 52 years (Inspector), son of Darbara Singh resident of Village Bathoi Kalan, P.O. Dakala, Tehsil and District Patiala – 147001.
9. Bhupinder Singh, aged 54 years (Inspector), son of Harbans Singh resident of 324, Ajait Nagar, Patiala – 147001.
10. Paramjit Singh aged 51 years (Inspector) son of Bachan Singh resident of Village Rampur Parta, P.O. Badshahpur, Teshsil Patran, District Patiala – 147001.
11. Rakesh Kumar Garg, aged 52 years (inspector), son of Ram Murti, resident of Agar Nagar, Street No. 3, Gaushalla Road, Nar P.N.B. Sangrur – 148001.
12. Baljinder Singh Chahal, aged 55 years (inspector), son of Gurdev Singh, resident of House No. 7-C City Centre, Patiala – 147001.
13. Naveen Kumar Sharma, aged 49 years (LDC) son of Shyam Lal Sharma, resident of Tower-3, Ground Floor, 003 BPTP Park Floor 2, Sector 76 Faridabad – 121004.
14. Reena Kumari, aged 48 years (Stenographer), w/o Ashwani Malhotra, resident of House No. 2183-A, Sector 66, Mohali – 165009.

All applicants are Group C employees

....Applicants

(Present: Mr. D.S. Patwalia, Sr. Advocate along with Mr. Gaurav Rana, Advocate)

Versus

1. Union of India through Revenue Secretary, Government of India, Ministry of Finance, North Block, New Delhi – 110001.
2. Chairman, CBDT, Ministry of Finance, North Block, New Delhi – 110001.
3. Principal Chief Commissioner of Income Tax (CCA) NWR Sector 17, Chandigarh – 160017.
4. Principal Commissioner of Income Tax, Patiala – 147001.
5. Chief Commissioner of Income Tax, Ludhiana – 141001.
6. Chief Commissioner of Income Tax, Amritsar – 143001.
7. Chief Commissioner of Income Tax, Panchkula – 134107.
8. Director General of Income Tax (Inv.) Chandigarh – 160017.
9. Principal Commissioner of Income Tax Gurgaon- 110038.
10. Principal Commissioner of Income Tax-I, Sector 17, Chandigarh – 160017.

Respondents

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. MA No. 060/0-1726/2019 is allowed and the applicants are permitted to join together to file this O.A.
2. Applicants in the present O.A. have sought issuance of a direction to the respondents Appellate Authority to decide their appeals/representations for reinstatement into service w.e.f. 22.08.2001.
3. Learned counsel prayed that the appeals/representations (Annexure A-17 colly) filed by the applicants for their reinstatement into service after their acquittal by the Hon'ble Jurisdictional High

Court in the criminal case, which was the basis for their termination, have not been answered till date. He prayed that a direction be issued to the respondents to consider and decide their representations in accordance with law within a time bound manner.

4. Issue notice to the respondents.

5. At this stage, Mr. Sanjay Goyal, Sr. CGSC appears and accepts notice. He does not object to the disposal of the O.A. in the above manner.

6. In the wake of the above, the O.A. is disposed of, in limine, with a direction to the Competent Authority amongst the respondents to consider and decide the indicated appeals/representations (Annexure A-17 colly) in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order.

5. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(PARDEEP KUMAR)
MEMBER (A)**

'mw'

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 01.11.2019**